

Mr. Vijay Pawariya .. Applicant.

Vs.

Addl. Deputy Commissioner
of Police & others .. Respondents.

Shri K.C.M.Khan prayed that the matter is one of extreme urgency as the Applicant apprehends an order terminating his services will be passed today. However, no such mention was made either yesterday or even this morning. It was mentioned only at about 1-30P.M., when the Court was about to rise.

Having perused the Application, I direct that this matter be laid before Court No.III today and the Court may pass such order as it may deem fit and proper.

AB
(AMITAV BANERJI)
Chairman.

Central Administrative Tribunal
Principal Bench New Delhi.

O.A. No. 110/89.

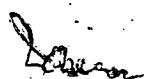
Shri Vijay Pawariya ... vs. UOI.

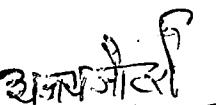
23.5.1989.

Applicant through Shri Kanwar C.M. Khan,
Advocate.

This application has not been made against any particular order in respect of which the applicant is aggrieved. The prayers made are that the respondents may be directed to confirm the services of the applicant with retrospective effect, they may be directed to count the seniority of the applicant from the date of his appointment and that he should be given all beneficial allowances from the date of appointment. The three reliefs which have been sought are not related. An application can be made for only a specific relief or connected reliefs. The learned counsel for the applicant presses only for relief No. 1. In respect of this relief, the applicant had made first representation according to him on 17.9.1986. He should normally have come to the Tribunal after the expiry of 18 months from the date of submission of the representation. The applicant is being filed today and, therefore, it is barred by limitation.

Prima facie, the application seems to be not maintainable. The application is accordingly rejected at the admission stage.


(T.S. Oberoi)
Member (J)


(Ajay Johri)
Member (A)